

ITEM NO.16

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 30714/2014
(Arising out of impugned final judgment and order dated
04/04/2013 in SA No. 310/2013 passed by the High Court of
Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS

Respondent(s)

(Office report for directions)

Date : 27/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners prays for
one week's time to file application for substitution
of Lrs. Of deceased respondent No. 14.

List thereafter.

[Charanjeet Kaur]

[Saroj Kumari Gaur]

A.R.-cum-P.S.

Court Master p